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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 195/2024/EZ

PRAMEYA FOUNDATION

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

COMMITTEE REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.

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Filed by

Sibajyoti Chakrabarti

ADVOCATE

WBPCB.

SL. NO. 71 Dt. 30 SEP 2024

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 195/2024/EZ

PRAMEYA FOUNDATION

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

AFFIDAVIT FILED BY THE WEST BENGAL POLLUTION
CONTROL BOARD.

Most Respectfully Sheweth

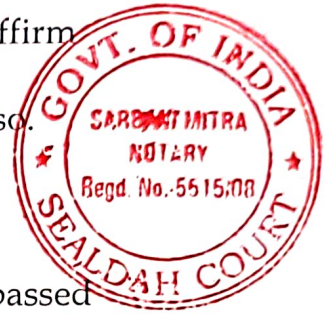
I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 55 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

30 SEP 2024



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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 02, to affirm this Affidavit on its behalf and as such, I am competent to do so.



02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 25.09.2024.

03. That, the Hon'ble National Green Tribunal vide order dated 25.09.2024, directed the State Board to file an affidavit showing the action taken by the State Board regarding the illegal stocking/distribution/sale/use of polystyrene and expanded polystyrene (thermocool) commodities.

04. That, the State Board published a Public Notice dated 22.04.2024 in different newspapers prohibited the production, distribution, sale and use of Single Use Plastic (SUP) items in the State of West Bengal.

05. That in pursuance of the Plastic Waste Management Rules, 2016 as subsequently amended vide G.S.R. No.571(E) dated 12th August 2021,

30 SEP 2024

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the Department of Environment, Government of West Bengal published a Gazette Notification vide Memo No. EN/1209/3C-22/2019 dated 27.06.2022 prohibiting manufacture, import, stocking, distribution, sale and use of single use plastic items as mentioned in the notification including polystyrene and expanded polystyrene commodities with effect from 01.07.2022.

Copy of the Gazette Notification dated 27.06.2022 is annexed herewith and marked with letter "R1".



06. That, the State Board vide Memo dated 17.10.2023 issued a circular of Standard Operating Procedure for organizing domestic or community Festivals/Celebrations/Pujas in the State of West Bengal for ensuring environmental norms in compliance with order dated 07/08/2023 of Hon'ble High Court at Calcutta passed in WPO (P)/5/2022 and considering appeal of environmentalists.

Copy of the Circular dated 17.10.2023 is annexed herewith and marked with letter "R2".

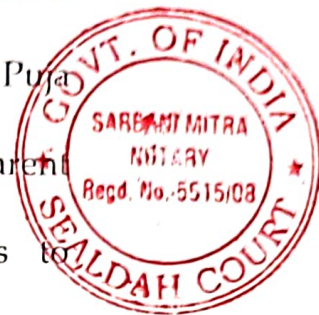
07. That, vide Memo No.39/4W-7/2023 dated 17.10.2023, the State Board directed all the Durga Puja Organisers for disposal of used PVC Banners/Hoardings and banned SUP items.

30 SEP 2024

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Copy of the Memo dated 17.10.2023 is annexed herewith and marked with letter "R3".

08. That, vide Memo dated 13.08.2024, the State Board forwarded a mandatory online submission of Puja Undertakings by Puja Organisers which provides a comprehensive and transparent mechanism to monitor the adherence of Puja committees to environmental guidelines. By digitizing this process, the Board has streamlined the verification process, to identify potential violations promptly and take necessary actions to prevent environmental damage.



Copy of the Memo dated 13.08.2024 is annexed herewith and marked with letter "R4".

08. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Identified by me
Sibojyoti Chakrabarti
Advocate
for WBPLB
30/09/2024

Swarup Kumar Mandal
DEPONENT

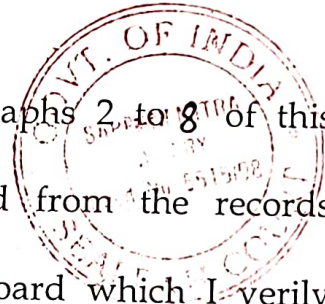
30 SEP 2024

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VERIFICATION

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 55 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 8 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.



- Swarup Kumar Mandal

DEPONENT

Sibgyati Chakrabarti

Identified and corrected by me
Advocate
WBPCB

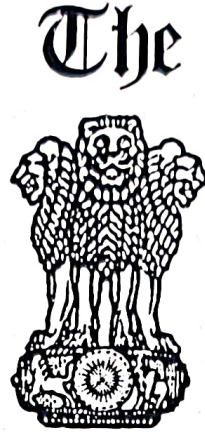
Solemnly Affirmed &
Declared Before Me
On Identification By

[Signature]

SARBANI MITRA
NOTARY
Regd. No. 5515/08

30 SEP 2024

Kolkata



सत्यमेव जयते

Extraordinary
Published by Authority

Gazette



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MONDAY, JUNE 27, 2022

[SAKA 1944

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL
ENVIRONMENT DEPARTMENT**

PRANI Sampad Bhawan, 5TH FLOOR, LB-2, SECTOR-III, SALT LAKE, KOLKATA-700 106

No. EN/1209/3C-22/2019

Kolkata, 27th June, 2022

NOTIFICATION

WHEREAS plastic carry bags and disposable single-use plastics, including thermocol, cause short-term and long-term environmental damage and health hazards;

AND WHEREAS Article 48A of the Constitution of India, *inter alia*, envisages that the State shall endeavour to protect and improve the environment;

AND WHEREAS it is observed that Single Use Plastic (SUP) items including Polystyrene (Thermocol) and expanded Polystyrene are non-biodegradable and produce toxic gases on burning and such items cause choking of sewers and drains, reduce soil fertility and pose a threat to life of cattle when they ingest plastic waste;

AND WHEREAS with a view to prevent the recurrence of such problems, Ministry of Environment, Forest and Climate Change, Government of India, has notified Plastic Waste Management Rules, 2016 *vide* GSR 320 (E) dated the 18th March, 2016, as subsequently amended *vide* G.S.R No. 571(E) dated 12th August, 2021 and G.S.R. 133 (E) dated 16th February, 2022, whereby the manufacture, import, stocking, distribution, sale and use of plastic carry bag made of virgin or recycled plastic of less than seventy-five (75) microns in thickness have already been banned and plastic carry bag made of virgin or recycled plastic of less than one hundred and twenty (120) microns in thickness, shall be banned with effect from 31st December, 2022;

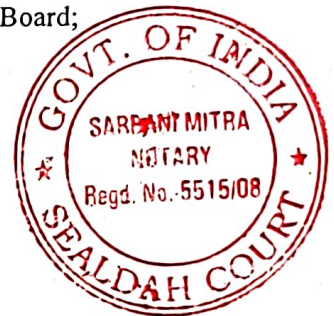
AND WHEREAS the West Bengal Pollution Control Board has published a Public Notice on 22.04.2022 in different newspapers prohibiting the production, distribution, sale and use of Single Use Plastic (SUP) items in the State of West Bengal;

NOW, THEREFORE, in pursuance of the Plastic Waste Management Rules, 2016, as subsequently amended vide GSR No. 571 (E) dated 12th August, 2021, the State Government hereby directs that the manufacture, import, stocking, distribution, sale and use of following single-use plastic items, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from 1st July, 2022:—

- (a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice cream sticks, polystyrene [Thermocol] for decoration;
- (b) plates, cups, glasses, cutlery such as forks, spoons, knives, straws, trays, wrapping or packing films around sweet boxes, invitation cards and cigarette packets, plastic or PVC banners with thickness of less than 100 microns and stirrers.

The following officers are hereby authorized to implement this Notification in their respective jurisdictions:—

- (a) Additional Chief Secretary / Principal Secretary / Secretary, Department of Panchayat and Rural Development, Government of West Bengal;
- (b) Additional Chief Secretary / Principal Secretary / Secretary, Department of Environment, Government of West Bengal;
- (c) Additional Chief Secretary / Principal Secretary / Secretary, Urban Development & Municipal Affairs Department, Government of West Bengal;
- (d) Member Secretary and the Regional Officers of West Bengal Pollution Control Board;
- (e) Director, State Urban Development Agency (SUDA), Govt. of West Bengal;
- (f) District Magistrates;
- (g) Municipal Commissioner / Executive Officer of ULBs;
- (h) Commissioners / Superintendent of Police;
- (i) Sub Divisional Officer / Block Development Officer;
- (j) General Managers, District Industries Centre;
- (k) Officer-in-charge of Police Stations.



The Urban Development & Municipal Affairs Department, the Department of Panchayat and Rural Development both under Government of West Bengal and the authorities and bodies under the said Departments and the West Bengal Pollution Control Board, shall ensure monitoring and implementation of this Notification.

The contravention of directions, as stated in this Notification shall be an offence committed under the Environment (Protection) Act, 1986 and Rules, Orders, Notifications framed thereunder and attract penal provisions as specified under section 15 of the Environment (Protection) Act, 1986.

In case of violation of directions, as specified in this Notification, fine may also be imposed in accordance with the bye-laws/rules/orders, as the case may be, by concerned local authorities.

This Notification shall come into force from the first day of July, 2022.

By Order of the Governor,

VIVEK KUMAR

Additional Chief Secretary to the Government of West Bengal



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: 2202-3000, Fax : 2202-3099
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. : 4W-7/2023

Date: /10/2023

To : All the Durga Puja Organisers.

Direction for disposal of PVC Banners/Hoardings & banned SUP items

Plastic carry bags and disposable Single Use Plastics, including thermocol and PVC Banners cause short-term and long-term environmental damage and health hazards.

Whereas, as per Rule 4(2)(b) of Plastic Waste Management Rules, 2016 (as amended), the manufacture, import, stocking, sale and use of plastic or PVC banners less than 100 micron are strictly prohibited.

You are hereby directed not to use any plastic or PVC banners of thickness less than 100 micron.

Further you are requested to handover the used PVC Banners (thickness 100 micron or above) and waste plastic items to any of the Registered Plastic Waste Processors (PWP) mentioned in the enclosed list (see Annexure) for taking further necessary action for its disposal by the concerned PWP.

sd/-

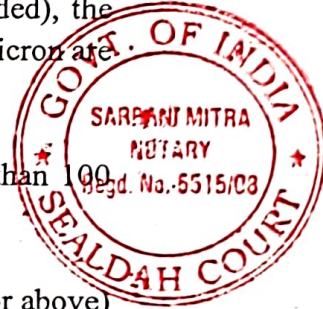
Member Secretary
West Bengal Pollution Control Board

Memo No. : 39 / 4W-7/2023
Copy forwarded to :

Date: 17/10/2023

1. The Director, SUDA, GoWB – May please circulate to all ULBs for necessary action.
2. Chief Engineer, (O & E cell), WBPCB
3. Chief Engineer (Planning & EIM Cell), WBPCB
4. Chief Technical Advisor, WBPCB
5. Chief Scientist, WBPCB
- ✓ 6. Sr. Law Officer, WBPCB
7. Dr. D. Chakraborty, Sr. Scientist & In-charge (ANAT & PG cell), WBPCB
8. P. A, to Chairman, WBPCB
9. P.A. to Member Secretary, WBPCB

sd/-
17/10/2023





Dr. Rajesh Kumar, IPS,
Member Secretary



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)

Memo No: 2036/4K-1/2024

Date: 13.08.2024

All CP and SPs.

Sub: Mandatory Online Submission of WBPCB Puja Undertaking by Puja Organizers-reg

I am writing to bring to your attention the critical importance of ensuring that all Puja organizers in your jurisdiction mandatorily submit their West Bengal Pollution Control Board (WBPCB) Puja Undertakings online. This step is essential for effective environmental protection during the major festivals in our State.

The online submission of the WBPCB Puja Undertaking provides a comprehensive and transparent mechanism to monitor the adherence of Puja committees to environmental guidelines. By digitizing this process, we can streamline the verification process, identify potential violations promptly, and take necessary actions to prevent environmental damage.

Moreover, online submission will facilitate better coordination between the police, the WBPCB, and other relevant authorities. The WBPCB has been playing a proactive role in making the festival eco-friendly so that the people at large can enjoy to the utmost without degrading their immediate environment. In order to create awareness of environmental issues and comply with the various pollution control norms during the festivals, the puja organisers are to submit an undertaking wherein details of such environmental compliances to be ensured are mentioned.

You are, therefore, requested to kindly direct your concerned official to make arrangements for integrating the URL [https:// greenpuja.wbpcb.gov.in/](https://greenpuja.wbpcb.gov.in/) with your On-line Puja Permission Portal. The nodal officer from WBPCB is Dr. Debashis Chakrabarty and he can be contacted on M: 9830058840 for any help and coordination in this regard.

I urge you to take the necessary steps to enforce the mandatory online submission of WBPCB Puja Undertakings. This proactive approach will not only safeguard our environment but also contribute to a safer and more organized celebration of Durga puja, Kali puja/Diwali and other festivals in an environment friendly manner.

Sd/-
(Dr. Rajesh Kumar)
Member Secretary,
West Bengal Pollution Control Board



Memo No: 2058/4K-1/2024
Copy forwarded to:

Date: 14.08.2024

1. Chairman.
2. Chief Engineer (Planning Cell/ WM Cell)
3. Chief Scientist.
4. OSD (O & E Cell)
5. Senior Personnel Manager.
6. Senior Law Officer.
7. Senior Environmental Engineer- Dr. D. Maullik /Shri Tapan Biswas/Shri Suna Mardi/Smt. S. Kundu/ Smt. R. Sinha.
8. Senior Scientist- Shri D. Gupta/ Dr. D. Chakrabarty/ L.K. Haldar.
9. In-charge of R.O.- Howrah/ Hooghly/ Barrackpore/Haldia/Durgapur/Asansol/Siliguri.
10. Deputy Secretary.
11. Finance & Accounts Manager.
12. Public Relation Officer.

(Dr. Rajesh Kumar)
Member Secretary,
West Bengal Pollution Control Board

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BEFORE THE WEST BENGAL POLLUTION CONTROL BOARD

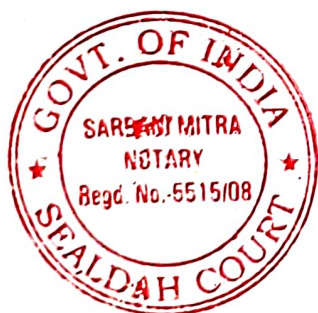
"Paribesh Bhawan", Bldg. No. 10A, LA Block, Sector-III, Bidhannagar, Kolkata- 700106.
E-mail: wbpcb@wbpcb.gov.in; Website: www.wbpcb.gov.in

UNDERTAKING

I, son /daughter /wife of.....
.....residing at.....
.....do hereby

undertake as follows:

- 1) That, I am the President/Secretary of
.....
(name of Puja Committee/Barwari) having it's registered address at
.....and
organizing a community Durga Puja/Kali Puja at.....
.....in the
year 2024.
- 2) That, I, on behalf of my organization as mentioned above, undertake that my organization will strictly comply with the following: -
 - i) In conformity with order dated 06.10.2017 of the Hon'ble National Green Tribunal, Eastern Zone, passed in connection with OA No: 51/2016 (Ambar Nath Sengupta Vs State of West Bengal & Ors.) and letter of the Central Pollution Control Board (CPCB), Delhi dated 17/02/2022 for effective implementation of the "Revised Guidelines for Idol Immersion, May 2020";
 - a) Making of Idols to be done using clay and biodegradable materials only;
 - b) No Plaster of Paris to be used in Idol making.
 - c) The use of natural dyes/colours and biodegradable materials is to be explored for decoration of idols;
 - d) No synthetic paint or colour containing toxic heavy metals like mercury, cadmium, arsenic, lead and chromium to be used in Idol making;
 - e) The height of idol to be limited to 20 ft;
 - f) The height of the super structure to be limited to 40ft.
 - ii) Provisions of the West Bengal Prevention and Control of Water Pollution (Procedure for Immersion of Idol after Pujas) Rules, 2018.
 - iii) Microphones to be used or operated fixing 'Sound Limiter' with the amplifier system in accordance with the order passed by the Hon'ble High Court, Calcutta, in connection with matter No. 4303 (W) of 1995 (Om Birangana Religious Society, Petitioner - Versus - State of West Bengal & Ors., Respondents), as per Order No. 1853 - 4K-5/2004 dated 27.08.2004 of the State Board, and subsequent Notification Nos. EN/238/3C-65/2019(Part-1) & EN/507/3C-65/2019(Part-1) dated 03/02/2020 & 04/03/2020 respectively of the Department of Environment, Govt. of West Bengal regarding usage of audio systems/microphones fitted with sound limiting device by manufacturers and traders of audio systems/microphones and orders passed by the Hon'ble National Green Tribunal in connection with OA No.158/2016/EZ from time to time, for maintaining ambient noise standard as specified for different areas as per the relevant Acts and Rules.
 - iv) Norms, as fixed up by the West Bengal Pollution Control Board, for organizing a community Durga Puja/Kali Puja in accordance with Environment (Protection) Act, 1986 read with the Noise Pollution (Regulation & Control) Rules, 2000 and subsequent amendments till date, which are:
 - (a) Microphones to be used and operated after obtaining permission from the concerned police authorities or district authorities and to abide by all the terms and conditions fixed up by the police authorities or the district authorities at the time of granting such permission.
 - (b) No microphone to be used or operated within 'Silence Zone' areas, i.e. within 100 meters of any educational institution, hospital, nursing home or court areas in accordance with the Acts and Rules as mentioned above.
(During holidays and on working days after office hours, the areas of educational institutions and courts are not treated as 'Silence Zones').



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-2-

- (c) That, no noise making fireworks, which generates noise more than 90 dB(A) impulse from a distance of 5 meter from the point of bursting shall be used.
- (d) No Disk Jockey Set (D.J) to be used during the procession of immersion of idols.
- (v) Order of the State Board dated 26/10/2021 issued in compliance with the Hon'ble Supreme Court orders vide judgement dated 23/10/2018 in W.P (C) No.728 of 2015, directions of the Hon'ble National Green Tribunal in O.A. No 249/2020 dated 09/11/2020 and 01/12/2020, by ensuring complete ban on the sale and bursting of all kinds of firecrackers, except green crackers. Only green crackers are to be sold and bursting of such crackers shall be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas & New years' Eve from 11:55 p.m. to 12:30 a.m. Other than the above specified festivals, prior permission of the District Magistrates/Commissioners of Police/Superintendents of Police shall be taken for use of only green crackers for a limited period (not more than two hours).
- (vi) Provisions of the Plastic Waste Management Rules,2016, as amended, including abiding with the following directions:
- (a) No polystyrene (thermocool) to be used for decoration;
- (b) No plastic or PVC banners less than 100 microns to be used.

Also, I shall ensure compliance of the following norms strictly, during the immersion process:

- (I) The offerings, like flowers and leaves etc. will be deposited in the Bins, Places or Pits as arranged by the concerned local authorities on the banks of rivers, ponds, water bodies.
- (II) Immersion of idols will take place in accordance with the scheduled dates fixed up by the Police Authorities or by the District Authorities as the case may be.

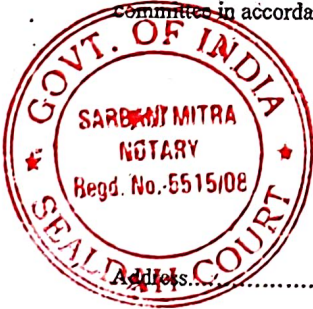
Further, I have no objection to the use of the WhatsApp phone numbers of President/Secretary, Idol Maker, Sound System Supplier, Decorator whose details have been provided in this GREEN PUJA form by West Bengal Pollution Control Board.

I hereby declare that the details furnished above are true and correct to the best of my knowledge and belief and I undertake to inform you of any changes therein, immediately. In case any of the above information is found to be false or untrue or misleading or misrepresenting, I am aware that I may be held legally liable for it.

Further, in case of violation of any of the above-mentioned norms, the West Bengal Pollution Control Board and other authorities concerned under the statute shall be at liberty to take necessary penal action against the community puja committee in accordance with law, by imposing responsibility upon the President/Secretary of the Puja Committee.

Signature with date.....

Seal:



P.O.....P.S.....

Dist..... Pin :.....

Mob. No.E-mail:.....

WEST BENGAL POLLUTION CONTROL BOARD

"Paribesh Bhawan", Bldg. No. 10A, LA Block, Sector-III, Bidhannagar, Kolkata- 700106.
E-mail: net.wbpcb-wb@bangla.gov.in; Website: www.wbpcb.gov.in

No: 378 -2L/WPB-H(X)/2022

Date: 17/10/2023

C I R C U L A R

Circular of Standard Operating Procedure for organizing domestic or community Festivals / Celebrations / Pujas in the State of West Bengal for ensuring environmental norms in compliance with Order dated 07/08/2023 of the Hon'ble High Court at Calcutta passed in WPO (P)/5/2022 and considering appeal of the environmentalists.

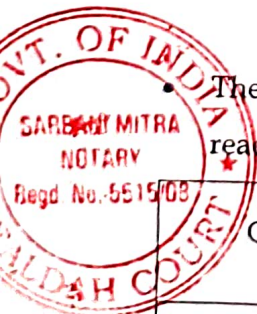
The object of this Standard Operating Procedure (SOP) is to protect the environment from pollutions which may be caused during festivals / celebrations / pujas. Organizers of events should keep in mind various statutory provisions of environmental norms for compliance so that the environment may be protected from air, water and other pollutions.

- Microphones to be used and operated after obtaining permission from the concerned police authorities or district authorities and to abide by all the terms and conditions fixed up by the police authorities or the district authorities at the time of granting such permission.
- Microphones to be used or operated fixing 'Sound Limiter' with the amplifier system (for maintaining ambient noise standard as specified for different areas as per the relevant Acts & Rules.

- The Noise levels in any area/zone shall not exceed the ambient noise level standards which reads as follows :

Category of Area	Limit in dB(A) Leq.	
	Day Time	Night Time
Industrial area	75	70
Commercial area	65	55
Residential area	55	45
Silence Zone	50	40

- Day time from 6 am to 10 pm & Night Time 10 pm to 6 am

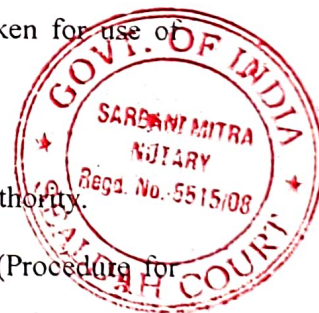


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- The noise level at the boundary of the public place where loudspeakers or public address system or any other noise source is being used shall not exceed 10 dB(A) above the ambient noise standards for the area or 75 dB(A) whichever is lower.
- The peripheral noise level of a privately owned sound system or a sound producing instrument shall not at the boundary of private place exceeds by more the 5 dB(A) the ambient noise standards specified for the area on which it is used.
- No microphone to be used or operated within 'Silence Zone' areas, i.e. within 100 meters of any educational institution, hospital, nursing home or court areas.
- No noise making green firecrackers as per the formulation of CSIR - NEERI, which generates noise more than 125 dB(A) and light emitting green firecrackers above 90 dB(A) measured at a distance of 4 meters from the point of bursting will be allowed.
- No Disk Jockey Set (D.J) / Hi-pitch sound box to be used in open air / during the procession of immersion of idols.
- Bursting of only green crackers may be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas & New years' Eve from 11:55 p.m. to 12:30 a.m.

Other than the above specified festivals, prior permission of the District Magistrates/Commissioners of Police/Superintendents of Police shall be taken for use of only green crackers for a limited period (not more than two hours).



The organizers of community puja have to obtain prior permission from Police Authority.

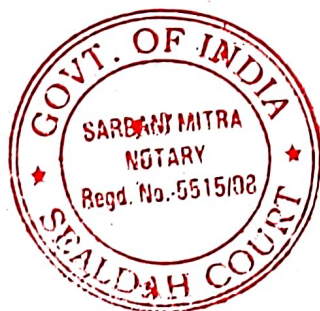
- Provisions of the West Bengal Prevention and Control of Water Pollution (Procedure for Immersion of Idol after Pujas) Rules, 2018 are to be followed.
- Provisions of Noise Pollution (Regulation and Control) Rules, 2000 and subsequent amendments are to be followed.
- Making of Idols to be done using clay and biodegradable materials only;
- No Plaster of Paris to be used in Idol making.
- The use of natural dyes/colours and biodegradable materials is to be explored for decoration of idols;
- No synthetic paint or colour containing toxic heavy metals like mercury, cadmium, arsenic, lead and chromium to be used in Idol making;
- The height of idol to be limited to 20 ft;
- The height of the super structure to be limited to 40ft.

- No polystyrene (thermocool) to be used for decoration.
- No plastic or PVC banners less than 100 microns to be used.
- No Single Use Plastic (SUP) including polystyrene and expanded polystyrene commodities to be used.
- The offerings, like flowers and leaves etc. will be deposited in the Bins, Places or Pits as arranged by the concerned local authorities on the banks of rivers, ponds, water bodies.
- The worship materials like flowers, vastras (clothes), other decorating materials made of paper and plastic should be removed before immersion of idols and biodegradable materials shall have been collected separately for disposal in sanitary land-fills.
- Immersion of idols will take place in accordance with the scheduled dates fixed up by the Police Authorities or by the District Authorities as the case may be.

Organizer of the events shall be liable for any violation of the Standard Operating Procedure (SOP) and authority may impose penalty / initiate penal action under relevant Acts & Rules for such violation.

This Circular is issued in exercise of powers conferred under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

By order



Sarbajyoti Mitra
17/10/2023

Member Secretary
West Bengal Pollution Control Board

X

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 195/2024/EZ

PRAMEYA FOUNDATION

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

AFFIDAVIT FILED BY THE WEST BENGAL POLLUTION
CONTROL BOARD.

ADVOCATE